

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 37/93

~~Tokodo~~ with

M.A./377/93

DATE OF DECISION 27.7.1994

Shri A.K.Natarajan Petitioner

Mr.R.R.Tripathi Advocate for the Petitioner (s)

Versus

Union of India Respondent

Mr.B.R.Kyada Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr.V.Radhakrishnan : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri A.K.Natarajan,
Diesel Foreman,
C/o, Senior DME(DL),
Sabarmati

Applicant

Advocate Mr.R.R.Tripathi

versus

1. Union of India,
Notice to be served through :
The General Manager,
Western Railway,
Churchgate,
Bombay.
2. Divisional Railway Manager,
Western Railway,
Rajkot Division,
Rajkot Kothi Kacheri,
Rajkot.
3. Senior DME(DL),
Western Railway,
Sabarmati.

Respondents

Advocate Mr.B.R.Kyada

O R A L O R D E R

O.A.37/93

with

M.A.377/93

Date: 27.7.1994

Per : Hon'ble Mr.N.B.Patel, Vice Chairman

After arguments in the matter were heard at some length, Mr.Tripathi, under instructions from the applicant who is personally present in the Court Room, seeks permission to withdraw the O.A. unconditionally.

However, Mr.Tripathi states that the Department may be directed not to charge market rent from the applicant for the period of his over-stay in the residential quarters allotted to him. We are afraid, we cannot issue any such directions to the respondents. However, we do find that this case is a very fit case where, if the applicant makes a representation in that behalf, the respondents should sympathetically consider his representation, especially in view of the long service rendered by the applicant to the Railways and the fact that he had tried to withdraw his voluntary retirement request and the most important fact that a sizeable amount of his retiral benefits is still lying with the Railways as he had not accepted the same. We do hope that the respondents will bestow all possible care to the representation of the applicant and take decision thereon sympathetically. The amount, which yet remains to be disbursed to the applicant out of his settlement dues, may be released to the applicant latest by 15.9.1994.

Permission to withdraw granted. O.A. stands disposed of as withdrawn. No order as to costs.

M.A.377/93 does not survive, as the O.A. itself is disposed of today.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAME OF THE PARTIES MD. A.K. Nafelajan

VERSUS

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